

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/01089/2018

Jabalpur, this Monday, the 26th day of November, 2018

HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER
HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER

Smt. Leela Trivedi
W/o Late Shri Rajeev Lochan Trivedi (MLD)
Aged about 58 years
Occupation UDC
R/o 517 Main Road, Garha Fatak
Jabalpur M.P.482002

-Applicant

(By Advocate –**Shri Abhilash Dey**)

V e r s u s

1. The Union of India
Through its Executive Engineer Coordination
Government of India, Central Public Works Department
Western Region 3rd Floor New CGO Building
48 New Marine Lines Mumbai 400020

2. The Executive Engineer Electric
Central Public Works Department
Bhopal Central Electrical Division Bhopal M.P. 462001

3. The Assistant Engineer Electric,
Central Public Works Department
O/o Jabalpur Central Electrical Sub Division
G.S.I. Residential Colony,
Sanjivni Nagar, Garha Jabalpur M.P.482003

4. Rajkumar Ukey BCED, Through Executive Engineer Electric
Central Public Works Department
Bhopal Central Electrical Division
Bhopal M.P. 462001

- Respondents

(By Advocate –**Shri S.P. Singh**)

O R D E R (ORAL)
By Navin Tandon, AM:-

The applicant was appointed on the post of Our Division Clerk on 19.01.2009 after the death of her husband on compassionate grounds.

2. The applicant in this Original Application has sought for the following reliefs:-

“8. Relief sought:-

- 8.1 To summon the entire relevant record from the respondents for its kind perusal.*
- 8.2 To set aside the impugned order dated 02.11.2018 A/I & A/2.*
- 8.3 To direct the respondents to decide the representation of applicant and continue the applicant ill her retirement at Jabalpur.*
- 8.4 Any other relief which this Hon'ble Tribunal may deem fit.*
- 8.5 Cost of the litigation.”*

3. It is submitted by the applicant that the respondent No.1 has issued promotion cum transfer order dated 02.11.2018 (Annexure A/2) wherein she has been promoted to UDC and transferred to Bhopal. It is further submitted that respondent No.4 has also been promoted and transferred from Bhopal to Jabalpur against the applicant. Since she is due for retirement after 1 year 7 months and being a single bread earner for her family, she may be accommodate at Jabalpur itself. In this regard, the applicant has submitted her representation dated 12.11.2018 (Annexure A/3) to the respondent No.1. The same remains unanswered.

4. Learned counsel for the applicant submits that the applicant would be satisfied if the competent authority of the respondents is directed to consider and decide the said representation dated 12.11.2018 (Annexure A-3) in a time bound fashion, with a reasoned and speaking order.

5. Shri S.P. Singh, learned counsel appears on behalf of the respondents on receipt of advance copy of O.A. and submits that he has no objection if this Original Application is decided in above terms.

6. Accordingly, this Original Application is disposed of at admission stage itself, without going into the merits of the case, by directing the competent authority of the respondents to consider and decide the applicant's representation dated 12.11.2018 (Annexure A-3), with a reasoned and speaking order. The decision so taken shall be communicated to the applicant. The applicant shall not be released from the present place of posting till ten (10) days after such speaking order is communicated to her.

(Ramesh Singh Thakur)
Judicial Member

(Navin Tandon)
Administrative Member

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